

consisting of 30 members; 10 members from this House, namely :—

1. Shri Vimalkumar M. Chordia
2. Shri D. P. Karmarkar
3. Shri Santokh Singh
4. Shri Lokanath Misra
5. Shri P. C. Mitra
6. Shri Jagat Narain
7. Shri G. D. Tapase
8. Shri Bhawani Prasad Tiwari
9. Kumari Shanta Vasisht
10. Shri M. P. Bhargava, and
20 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the 30th September, 1968 ; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

12.50 hrs.

ESSENTIAL COMMODITIES (AMENDMENT) BILL

REPORT OF SELECT COMMITTEE

श्री बिभूति मिश्र (मोतीहारी) : अत्यावश्यक वस्तु अधिनियम, 1965, में आगे संशोधन करने तथा अत्यावश्यक वस्तु संशोधन अधिनियम 1964, को अग्रेतर अर्थात् क लिए जारी रखने वाले विधेयक संबंधी प्रवर समिति का प्रतिवेदन मैं पेश करता हूँ ।

12.50½ hrs

UNLAWFUL ACTIVITIES (PREVENTION) BILL

THE MINISTER OF HOME AFFAIRS
(SHRI Y. B. CHAVAN) : I beg to move :

"That the Bill to provide for the more effective prevention of certain unlawful activities of individuals and associations and for matters connected therewith, as reported by the Joint Committee, be taken into consideration."

The House is aware that the Unlawful Activities Bill was referred to Joint Select Committee in the last session of this House. Considerable discussion has already taken place regarding the general principles of the Bill. I had explain the main considerations which had guided us in bringing forward this measure while replying to the general debate that had taken place in the House at the time of its reference to the Select Committee. I would not like to repeat what I said on that occasion. It is, however, clear that we have certain problems—it is no good shutting our eyes to them—and a democratic, constitutional way has to be found to deal with them. It is with this object that this Bill was brought forward.

It has been thoroughly scrutinized by the Select Committee which also had the benefit of hearing the Attorney General on the constitutionality of the Bill, about which several members had raised doubts. It is clear from the evidence that the Bill is in accordance with the constitutional provisions and places only reasonable restrictions on the freedom of speech and expression, right to assemble peaceably and without arms and right to form associations or unions. The Select Committee have made, a number of changes in the Bill. I would like to refer only to the important changes as the report of the Select Committee is already with the Honourable Members.

12.52 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

Honourable Members will notice that the first important change made in the Bill is in clause 2 of the Bill. The Select Committee felt that instead of defining unlawful activity separately in relation to sovereignty and integrity of India, as had been done